

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 2**

(MP) IA 167 of 2020 in TP 200 of 2019 [CP(IB) 548 of 2018]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.06.2021

Name of the Company: Teena Saraswat Pandey RP For MP Agro BRK Energy
Foods Pvt Ltd
V/s
MP Agro BRK Energy Foods Pvt Ltd & Anr

Section 60(5) of the Insolvency and Bankruptcy Code.

ORDER

S.NO. NAME (CAPITAL LETTERS) (through video conferencing) DESIGNATION REPRESENTATION SIGNATURE

- 1.
2. Ms. Teena Saraswat, IRP is present in person.

Mr. Rahul Parasrampuria, PCS, appeared on behalf of the Applicant.

Mr. Amiraj R Barot, advocate, appeared on behalf of the Respondent.

Since, the order of initiation of CIRP is pending before the Hon'ble NCLAT, the instant matter is adjourned.

It is pertinent to mention herein that the CP(IB) 548 of 2018 is filed by Bank of India in which there is a sole creditor. It is submitted by the RP that so far the expenses or remuneration has not yet been received except 50,000/-.

Learned lawyer for the Respondent is hereby directed to clear the actual expenses of RP within one month.

List the matter on 22.07.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**
Dated this the 3rd day of June, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT**

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